

**Central Administrative Tribunal
Principal Bench**

OA No.3931/2016

New Delhi, this the 25th day of November, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Mallikarjuna Rao Anumala
Aged 44 years,
Deputy Comissioner of Income Tax (Hqrs)
O/o the Chief Commissioner of Income Tax,
Delhi-8, New Delhi.
Room No.404, 4th Floor, Block-B,
Civic Centre, Minto Road,
New Delhi 110 002. ... Applicant.

(By Advocate : Shri Vishnu Sharma)

Vs.

1. Union of India
Represented through
Revenue Secretary
Government of India,
North Block,
New Delhi 110 001.
2. Chairperson/Chairman
Central Board of Direct Taxes,
North Block,
New Delhi 110 001.
3. Director General of Income Tax (Vigilance)
Dayal Singh Library Building,
Din Dayal Upadhyaya Marg,
ITO, New Delhi 110 002. Respondents.

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

The Application has not been filed in accordance with the prescribed format/rules. Learned counsel for the applicant seeks to withdraw this Application with liberty to file a fresh one in accordance with rules. Prayer is allowed.

2. The OA stands dismissed as withdrawn with the aforesaid liberty.

(Shekhar Agarwal)
Member (A)

(Justice Permod Kohli)
Chairman

/pj/